

1 WP-7449-2025 IN THE HIGH COURT OF MADHYA PRADESH AT JABALPUR BEFORE HON'BLE SHRI JUSTICE SURESH KUMAR KAIT, CHIEF JUSTICE & HON'BLE SHRI JUSTICE VIVEK JAIN ON THE 7th OF APRIL, 2025 WRIT PETITION No. 7449 of 2025

SITARAM PATEL

Versus

THE STATE OF MADHYA PRADESH AND OTHERS

Appearance:

Shri Pushpesh Pandey - Advocate for the petitioner.

Smt. Janhavi Pandit appearing on behalf of Advocate General.

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<u>ORDER</u>

Per. Hon'ble Shri Justice Suresh Kumar Kait, Chief Justice

The petitioner has filed this petition seeks following reliefs:-

(i) It is most humbly prayed that Your Lordships may graciously be pleased to issue a writ in the nature of mandamus may kindly be issued to call for the entire records from the respondents authorities pertaining to the present case.

(ii) It is further most humbly prayed that Your Lordships may graciously be pleased to issue a writ in the nature of mandamus directing the respondent No.2 to consider and decide the written complaint dt. 20.12.2024 made by the petitioner contained in Annexure P/5 by speaking and reasoned order within a time bound frame, in the interest of justice.

(iii) It is further most humbly prayed that Your Lordships may graciously be pleased to issue a writ in the nature of mandamus directing the



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respondents no.2 & 3 to conduct a deep enquiry regarding the movable and immovable property of the respondents no.4 to 7 within a time bound frame, in the interest of justice.

(iv) It is further most humbly prayed that Your Lordships may graciously be pleased to issue a writ in the nature of mandamus to direct the respondent no.2 & 3 to submit action taken report before this Hon'ble Court within a time bound schedule, in the interest of justice.

(v) Any other relief which deems fit and proper looking to facts and circumstances of the case may also be awarded in favour of the petitioner with cost of the petition.

In view of the averments made in the present petition, we hereby dispose of the present petition by directing the respondents No.2 & 3 to take into consideration the representation submitted by the petitioner which is Annexure P-5 within six weeks and decision so taken shall be communicated to the petitioner within one week thereafter. If the petitioner is still aggrieved by the inaction or wrong action on the part of the respondents, he may challenge the same before appropriate forum.

With the aforesaid the petition stands disposed of.

(SURESH KUMAR KAIT) CHIEF JUSTICE (VIVEK JAIN) JUDGE

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